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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA 498/2025

PR. COMMISSIONER OF INCOME TAX, DELHI-7

.....Appellant

Through: Mr. Puneet Rai, SSC, Mr. Gibran,
JSC, Mr. Ashvini Kumar, Mr.
Rishabh Nangia and Mr. Gibran,
Advs.

versus

M/S QED VENTURE ADVISORS PVT. LTD.

.....Respondent

Through: None

CORAM:

HON'BLE MR. JUSTICE V. KAMESWAR RAO

HON'BLE MR. JUSTICE VINOD KUMAR

ORDER

% **08.10.2025**

CM APPL. 62952/2025

1. Exemption allowed, subject to all just exceptions.
2. The application is disposed of.

CM APPL. 62953/2025 and CM APPL. 62954/2025

3. For the reasons stated in the application, the delay of 01 day in filing and 419 days in re-filing the appeal is condoned.
4. The applications are disposed of.

ITA 498/2025

5. Mr. Puneet Rai, Senior Standing Counsel submits that on identical issue, though relatable to different assessee, this Court has issued notice being ITA no. 160/2025.



6. Issue notice through all permissible modes, returnable on 15.12.2025.

V. KAMESWAR RAO, J

VINOD KUMAR, J

OCTOBER 08, 2025

SS